details of which for the last two years are given below:--

Year	Production (Kgs.)
1987-88	858
1988-89	932

(c) and (d) Findings of the Price Review Committee are being looked into afresh.

Production of drugs by M/s. Infar

63. SHRI RAM AWADHESH SINGH: SHRI RAJNI RANJAN SAHU

Will the Minister of FETROLEUM AND CHEMICALS be pleased to refer to the answer to Unstarred Question 820 given in the Rajya Sabha on the 19th March, 1990 and state:

(a) when was the licences to produce Dexamethasone, Betamethasone and Prednisolone granted to $M|s_{\perp}$ Infar;

(b) when the licence for each drug was implemented;

(c) what are the names of drugs for which this company has been licensed and what is the capacity of each sanctioned to this company;

(d) what was the production of Metaelopromide of Infar during the last three years, yearwise;

(e) what is the notified price per Kgs. of Metaclopromide on the 15th April, 1990; and

(f) what are the names of drugs being produced by M|s. Infar which are outside price conrol and what is the exclusion criteria on being fulfilled by each drug?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS (SHRI BHAJMAN BEHERA): (a) M/s Infar was issued an industrial licence in 1977 for manufacture of several corticosteroids including Dexamethasone Betamethasone and Prednisolone are not licensed to the company.

(b) Though the company implemented the licence by commencing production of several corticosteroids since 1979, the company has not been producing Dexamethasone.

(c) Details of licences issued, such as names of drugs and capacities are published regularly by India Investment Centre in their monthly newsletter copies of which are available in the Parliament Library.

(d) Production of Metaclopromide is not monitored by this Ministry.

(e) There is no Government fixed price for Metaclopromide, as on 15-4-1990, since the lone producer of this drug is exempt from price control for a period of five years.

(f) All the bulk drugs produced by M|s. Infar are outside price control based on the recommendations of Kelkar Committee.

Registered users agreement for Trade Marks

64. SHRI DIPEN GHOSH: Will the Minister of INDUSTRY be pleased to state.

(a) whether it is a fact that Government are not accepting or approving "Registered Users Agreement" for Trade Marks;

(b) if so, since when: and

(c) what are the reasons for adopting this policy?

THE MINISTER OF INDUSTRY (SHRI AJIT SINGH): (a) No, Sir

(b) and (c) Do not arise.

Use of 'hybrid brand names

65. SHRI DIPEN GHOSH: SHRI PRAMOD MAHAJAN: SHRI CHATURANAN MISHRA:

Will the Minister of INDUSTRY be pleased to state:

(a) whether Maruti-Suzuki, Hero-Honda etc. are hybrid names;